

(d) whether Government has conveyed its concerns to the Australian Government against targeting by local administration;

(e) the steps that have been taken by Government to strengthen our Missions abroad to give consular services and other assistance to Indian students studying there; and

(f) whether Government has issued any advisory to the students?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Details are given in the Annexure. [Refer to the Appendix 217 Annexure No. 2 appended to the answer to USQ No. 31 Pt (b) dt 2/7/09]

(b) No, Sir. Australian authorities have not ruled out some of these attacks being racial in nature.

(c) No, Sir.

(d) Government has conveyed its concern on the attacks against Indian students.

(e) Missions abroad provide consular and other services to students studying in those countries.

(f) An advisory for students going to Australia has been placed on the websites of this Ministry and the Ministry of External Affairs as well as on the website of the High Commission of India, Canberra.

#### **Amendment in administrative and service rules**

70. SHRI KALRAJ MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to amend the administrative and service rules to make public servants more accountable to people;

(b) if so, the details of the amendments and modification to be brought about in the law and the rules; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Government has drafted a Civil Services Bill, which envisages to provide a statutory basis for the regulation of the Civil Services in India, to ensure, *inter-alia*, a high standard of ethics in the Civil Service operation; requiring and facilitating every Civil Service employee to discharge official duties with competence, and loyalty; care and diligence; responsibility; integrity, objectivity and impartiality; without discrimination and in accordance with the law.

#### **Granting of Child Care Leave**

71. SHRI RAMDAS AGARWAL:

SHRI DARA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether Union Government has decided to grant Child Care Leave (CCL) to its Central Government female employees as recommended by the Sixth Central Pay Commission;

(b) whether Government issued any orders for grant of Child Care Leave to its female employees, with pay and without treating CCL as earned leave;

(c) whether Government had subsequently withdrawn its orders which are not beneficial to female Central Government employees;

(d) if so, the reasons therefor; and

(e) whether Government proposes to reconsider/amend its orders in view of the problems being faced by the female Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Sir.

(c) No, Sir. The orders have not been withdrawn.

(d) and (e) Does not arise.

#### **Examination fee charged by UPSC and SSC**

72. SHRI S.S. AHLUWALIA: Will the PRIME MINISTER be pleased to state:

(a) whether selection/recruitment agencies viz., Union Public Service Commission (UPSC), Staff Selection Commission (SSC) charge fees from general category applicants for examinations conducted from time to time for selection in various services;

(b) if so, the details of examinations for various services held during the last five years, year-wise number of candidates applied for each, volume of fee collected;

(c) keeping in view the ever burgeoning number of applicants resulting in large volume of fund collected from them as application fees, whether any review of rationality of the fee structure has ever been carried out;

(d) if so, details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

(b) The details of the examinations held by Union Public Service Commission (UPSC) and Staff Selection Committee (SSC) are given in the enclosed Statement. (See below) As per the prescribed procedure examination fees are collected through Central Recruitment Fee Stamp issued by the Postal Authorities, and are credited under the Head 051 — Public Service Commission — UPSC/SSC Examination fees.

(c) to (e) The fees to be collected from the candidates for examinations are reviewed from time to time. Last review of fees has been done in 2006 whereby fees have been enhanced to a maximum of Rs. 200/- for UPSC.